NATIONAL COMPANY LAW TRIBUNAL PRINCIPAL BENCH

NEW DELHI

C.P NO. 192/2007 CA NO.

CORAM:

PRESENT: CHIEF JUSTICE M. M. KUMAR Hon'ble President

> SH. S. K. MOHAPATRA Hon'ble Member (T)

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF PRINCIPAL BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 2.08.2016

NAME OF THE COMPANY:

H.B. Stock Holdings Ltd.

Vs

M/s. DCM Shriram Industries Ltd. & ors.

SECTION OF THE COMPANIES ACT: 397/398 of the Companies Act 1956 and 241/242 of the Companies Act 2013

S.NO. NAME DESIGNATION REPRESENTATION FOR PETITIONER MR. H.S. CHANDHOLE, ADVOCATE MR. TARUN DUA, ADVOCATE for Proposed Resp. No. 24/22. Mr. Abhinau Vastist, Sr. Adv. Mrs. Name Tiwani, Adv. R PECPONIA - Mr. Aranga Mulich FOR RESPONDENTNO1- MIS DCM SHRIRAM ENDUSTRIES LID & OR 1. MR T. K. GANJU, SR. Advocate 2. MR. A.T. PATRA, Advocate 3. MR. NIPUN MALHEOTRA, Advocate FOR RESPONDENT-NO-9 P. Mr. RAMESH SINGH, ABVOCE J. Mr. RUCHIKA DARIKA.
Mr. Kushin Kumon in Xvocual fon Jespinder

Order

Ld. Counsel for the Petitioner has not been able to furnish additional copies of the Paper Books as per the general order issued by the administrative side.

Accordingly, request for further time is made.

Needful shall be done before the adjourned date.

List on 11.8.2016.

The other dates of hearing on 03.08.2016 & 04.08.2016 shall stand cancelled.

(CHIEF JUSTICE M.M. KUMAR)
PRESIDENT

(S.K. MOHAPATRA)

MEMBER (T)

2nd August, 2016 (P.K. SUD)